

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

(O.A) 1437/93
(O.A (Reqd.) No. 3485/93)

Dt. of Order: 10-11-93.

S.Chellapan

...Applicant

Vs.

1. Chairman Telecom Commission,
Sanchar Bhavan, 20 Ashoka Road,
New Delhi.
2. Dy. Director General (Personnel),
Dept. of Telecommunications,
Sanchar Bhavan, 20 Ashoka Road,
New Delhi - 110 002.
3. Chief General Manager,
Andhra Pradesh Telecom,
Hyd-1.

...Respondents

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Counsel for the Applicant : Shri Mirza Nisar Ahmed Baig

Counsel for the Respondent : Shri N.R.Devraj, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI

: MEMBER (ADMN)

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....2.

O.A REGD. NO. 3485/93

AS PER SHRI V. NEELADRI RAO, VICE-CHAIRMAN

JUDGEMENT DATED 10-11-93.

Heard Shri Mirza Nisar Ahmed Baig, learned counsel for the applicant and also the learned standing counsel for the respondents.

This OA was filed praying for a direction to the respondents not to transfer the applicant till his retirement on flimsy grounds, under the influence of Political heads, on some body's interference at the fag end of service of the applicant. It is pleaded for the applicant that order dated 3-6-93 was passed ^{him} transferring (the applicant) to the eastern Telecom Region. But it is stated that the said order was not served and it is kept in abeyance. In the circumstances, it is stated that the OA/liable to be rejected and accordingly it is rejected.

Gorthy
(A.B. Gorthy)
Member (Admn.)

Neeladri
(V. Neeladri Rao)
Vice-Chairman

Deputy Registrar (J)
Deputy Registrar (J)

10 NO

1. The Chairman Telecom Commission, Sanchar Bhavan, 20 Ashoka Road, New Delhi.
2. The Deputy Director General (Personnel) Dept. of Telecommunications, Sanchar Bhavan, 20 Ashoka Road, New Delhi-2.
3. The Chief General Manager, A.P.Telcom, Hyd-1.
4. One copy to Mr. Mirza Nisar Ahmed Baig, Advocate 6-1-69/7, Lakdikapool Road, Saifabad, Hyd.
5. One copy to Mr. N.R. Devraj, Sr. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

2nd copy
P.C.G.

(2) ~~MLM
24/11/83~~

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10-1-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 1437/93

T.A.No. (W.P.)

issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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1993

[Signature]